

[Shri Bhupesh Gupta.] no longer be the Imperial Bank in private hands. It will be under Government control and the policy formulation will pass through various experiences. I think the Parliament should be given this right; that does not mean that I want every minor matter to be brought before Parliament. That is not my suggestion. My suggestion is that decisions of this nature like allowances, etc., the basic policy decisions, should be placed before the Parliament in order to get a direction from Parliament. This is my suggestion that I hope—hoping against hope, I suppose—that these amendments will be accepted because they seem so reasonable and the hon. Minister has no doubt in his mind that had he not been committed to this policy in a particular way, he would have seen the reasonableness of accepting this and accepting this wholeheartedly.

SHRI A. C. GUHA: I cannot accept this amendment. I do not think it would be practicable to come before Parliament for approval of these decision?.

MR. DEPUTY CHAIRMAN: What about the other thing about Pakistani currency?

SHRI A. C. GUHA: No, Sir. I am not accepting that too.

SHRI BHUPESH GUPTA: Your family may be there, I know that some members of your family are there.

I press both the amendments to the vote, Sir.

MR. DEPUTY CHAIRMAN: The question is:

6. "That at page 4, after line 8, the following provisos be added, namely: —

Provided that no officer shall receive emoluments exceeding rupees one thousand per month:

Provided further that no foreigner, unless he is a Pakistani

national or a naturalised citizen of a foreign State but of Indian origin, shall receive any pension or gratuity:

Provided also that no remuneration in the form of salary, allowances, pension or otherwise shall be paid to any one except in Indian or Pakistani currency."

The motion was negatived. MR. DEPUTY CHAIRMAN: The question is:

7. "That at page 4, line 20, for the words 'shall be final', the words 'shall, subject to the approval of Parliament, be final' be substituted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted. Clause 7 was added to the Bill.

PAPER LAID ON THE TABLE

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE ON THE COMPANIES BILL, 1953

SHRI A. C. GUHA: Sir, on behalf of my colleague Shri H. V. Pataskar, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Companies Bill, 1953. [Placed in Library, See No. S-190/55.]

THE STATE BANK OF INDIA BILL, 1955—continued

Clause 8 was added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 9.

SHRI BHUPESH GUPTA: Sir, I beg to move:

8. "That at page 5, line 30, after the words 'every person', the words 'other than a British national' be inserted."